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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.2394/2000

New Delhi, this the 17th day of November, 2000

Hon'ble Shri S.A.T. Rizvi, Member (A)

Praveen, S/O Sh. Kishori Lal, R/O Ritu
Electricals, Budh Bazar Road, Raj
Nagar-I, Palam, New Delhi.

.....Applicant.

(By Advocate: Sh. U.Srivastava)

VERSUS

Union of India, through

1. The General Manager, Northern
Railway, Baroda House, New Delhi.

2. The Divisional Railway Manager,
Northern Railway, Estate Entry
Road, New Delhi.

3. The Permanent Way Inspector,
Balaray (BLZ), Punjab.

....Respondents.

O R D E R (ORAL)

Heard the learned counsel for the applicant.

2. The applicant has worked in the respondents' organisation from 27.8.93 to 14.9.86 in broken spells for a total period of 1110 days. His services were terminated without any formal proceedings and without notice and since then he has not been working with the respondents (Railways). The applicant wants to be brought on the live casual labour register in terms of the circular dated 28.8.87 issued by the General Manager (P), Northern Railway (copy placed on record) and in accordance with the directions given in the CPO's conference held some time in September, 1998. The proceedings of this conference have also been placed on record (Annexure A-2). It is laid down in the said circular that "all the casual labour who were discharged at any time after 1.1.81 on completion of work or for want of productive work, should continue to be

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(2)

on the live casual labour register". The same position is reiterated in the same circular in its para 9. In the CPO's conference aforesaid, the instructions were issued to the effect that ⁱⁿ month's time the concerned officials should confirm that the live casual labour register were being maintained properly. The applicant's contention is that notwithstanding these instructions and the direction given in the CPO's conference, the respondents have not placed the applicant on the live casual labour register. He seeks direction to the respondents to place the applicant on that register.

3. In the circumstances, the OA is disposed of at the admission stage itself with a direction to the respondents to have the service record in respect of the applicant checked-up properly and thoroughly and following the aforesaid instructions place the applicant on the casual labour register. The respondents should complete action in this regard within a period of two months from the date of receipt of a copy of this order. No costs.

4. Registry is directed to send ~~the~~ copy of the OA along with this order to ^c the respondents.

S.A.T. Rizvi

(S.A.T. Rizvi)
Member (A)

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